

**IN THE HIGH COURT OF KERALA AT ERNAKULAM
PRESENT
THE HONOURABLE MR.JUSTICE N.NAGARESH
TUESDAY, THE 21ST DAY OF APRIL 2020 / 1ST VAISAKHA, 1942
WP(C) TMP NO. 101 OF 2020**

Petitioner :-

The Kilimanoor Co-operative Agricultural and
Rural Development Bank Ltd. No.T316,
Kilimanoor, Thiruvananthapuram 695 614
Represented by its Secretary.

By Adv. Sri. Siju Kamalasanan

Respondents:-

1. Union of India represented by its Secretary
Department of Revenue, Ministry of Finance,
Government of India, North Block, New Delhi 110 001
2. The Central Board of Direct Taxes,
Department of Revenue, Ministry of Finance,
Government of India, North Block, New Delhi 110 001
Represented by its Chairman
3. Principal Chief Commissioner of Income Tax,
Kerala Region, Ministry of Finance,
Government of India, Central Revenue Buildings,
I.S. Press Road, Kochi – 682 018.
4. Additional Commissioner of Income Tax,
TDS Range, 3rd floor, Aayakar Bhavan,
Kawadiyar, Thiruvananthapuram 695 003
5. The Income Tax Officer (TDS),
Thiruvananthapuram, 3rd floor,
Aayakar Bhavan, Kawadiyar,
Thiruvananthapuram 695 003
6. The Kerala State Co-operative Bank Ltd.,
P.B. No. 6515, Co-Bank Towers, Palayam,
Thiruvananthapuram 695 033 represented
by its Chief Executive Officer.

7. The Branch Manager, Kerala State Co-op Bank Ltd., Kilimanoor Branch, Kilimanoor P.O., Thiruvananthapuram 695 614.
8. The Branch Manager, Kerala State Co-op Bank Ltd., Attingal main branch, Attingal P.O., Thiruvananthapuram 695 101.
9. State of Kerala represented by its Secretary (Co-operation) Government Secretariat, Government of Kerala, Thiruvananthapuram 695 001.

By

ASGI Sri. P. Vijayakumar
Standing Counsel Sri. Christopher Abraham, Income Tax
GP Sri.Bijoy Chandran

This writ petition having come up for admission on 21.04.2020, the court on the same day delivered the following.

ORDER

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Dated this the 21st day of April, 2020

ASGI takes notice for the 1st respondent. Standing Counsel for Income Tax takes notice for respondents 2 to 5. Government Pleader takes notice for the 9th respondent. Petitioner to take out notice by e-mail to respondents 6 to 8. Petitioner to provide e-mail id of respondents 6 to 8 to Registry.

Operation of Exts.P1 and P2 and all further proceedings pursuant thereto, as against the petitioner, shall stand stayed till 27.05.2020.

Post the writ petition on 27.05.2020.

N. NAGARESH, JUDGE

aks/21.04.2020

Appendix

Petitioner's Exhibits

- Exhibit P1 True copy of the notice dated 13.03.2020 issued by the 7th respondent to the petitioner.
- Exhibit P2 True copy of the notice dated 10.03.2020 issued by the 8th respondent to the petitioner along with typed copy of the notice.